

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 142 of 2013 & I.A. No.207 of 2013 and
Appeal No. 168 of 2013 & I.A. No.241 of 2013**

Dated : 23th January, 2014

**Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

In the matter of:

Appeal No. 142 of 2013 & I.A. No.207 of 2013

M/s Mawana Sugar Ltd. ... Appellant(s)

Versus

**Punjab State Electricity Regulatory
Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Ms. Shikha Ohri
Ms. Ruth Elwin

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1
Mr. Anand K. Ganesan for R-2

Appeal No. 168 of 2013 & I.A. No.241 of 2013

M/s Bansal Alloys & Metals (P) Ltd. & Ors. ... Appellant(s)

Versus

**Punjab State Electricity Regulatory
Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Aalok Jagga

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1
Mr. Anand K. Ganesan for R-2

Contd....2...

(2)

ORDER

We have heard the learned counsel for the Respondent No.2 for some time. He is directed to file a copy of the Transfer Scheme and the related documents about transfer of assets to the successor companies of the State Electricity Board along with affidavit filed by the Respondent No.2 before the State Commission regarding equity employed on or before 20.02.1014 after serving copy on the other side.

Post the matter for further hearing on **28th February, 2014.**

(Justice Surendra Kumar)
Judicial Member

(Rakesh Nath)
Technical Member

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